

**IN THE SUPREME COURT OF INDIA
CRIMINAL APPELLATE JURISDICTION**

CRIMINAL APPEAL NOS.1973-1974 OF 2014

WITH

CRIMINAL MISCELLANEOUS PETITION NOS.18435-18436 & 18437-18438 OF 2014

(Applications for exemption from filing official translation and suspension of sentence.)

CHIRAUNJI LAL AND ORS.

... Appellant(s)

VERSUS

STATE OF U.P. AND ANR.

... Respondent(s)

OFFICE REPORT

The Criminal Misc. Application Nos.13124-13125 of 2014 [Applications for exemption from surrendering] in the appeals above mentioned were listed before the Hon'ble Judge in Chambers on 14.07.2014 when His Lordship was pleased to pass the following order:

"The prayer for exemption from surrendering is rejected.

However, the petitioner is granted six weeks' time to surrender and file proof thereof.

After the surrender certificate is filed, the Registry is directed to place the matter before the appropriate Bench immediately."

It is submitted that counsel for the appellant has on 3.09.2014 filed certified copy of order dated 26.08.2014 passed by Chief Judicial Magistrate, Allahabad, U.P. as proof of surrender. Copy of the same has been included at page nos.186 to 188 of the paper books for kind perusal of the Hon'ble Court.

It is further submitted that notice of lodgment of petitions of appeal has been issued. Certificate of service as well as original records of High Court and Trial Court are awaited.

The appeals alongwith applications above-mentioned are listed before the Hon'ble Court with this office report.

DATED this the 17th day of September, 2014.

ASSISTANT REGISTRAR

COPY TO:

Mr. Rajiv Ranjan Dwivedi, Advocate

ASSISTANT REGISTRAR

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